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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE NO. 44 (RE 2008)/2004-2009

NEW DELHI : DATED THE 4th July, 2008

In exercise of powers conferred under paragraph 2.4 of the Foreign Trade Policy, 2004-09, the Director General of Foreign Trade hereby makes the following amendments in the Hand Book of Procedures, Vol. I (RE-2008):

1. Attention is invited to paragraph 2.12 to be read with paragraph 2.13.1 of the Handbook of Procedures, Vol. 1 wherein it has been stated that the original validity of import of DFIA shall be 24 months from the date of issuance of the authorization and in case transferability is endorsed, no further revalidation shall be allowed against the freely transferable authorization. Representations have been received from the Trade and Industry that due to varying interpretation of the provisions of DFIA Scheme, as per FTP and the corresponding Customs Notification for the period 1.5.2006 to 31.3.2007, DFIA's, in particular, the DFIA's endorsed with transferability, could not be utilized in time for import clearances. Accordingly, it has been represented that DFIA's issued during the aforesaid period may be revalidated for a further period of six months from the date of endorsement.

2. The matter has been examined in detail based on the representations and the facts and figures on DFIA's. It has been observed that the actual user DFIA's are entitled for revalidation for a period of six months in terms of paragraph 4.23 to be read with paragraph 4.65 of HBP v1. However, the DFIA's endorsed with transferability are not entitled for revalidation in terms of paragraph 2.13.1 of HBP v1.

3. In view of above, Duty Free Import Authorisations (DFIA's) issued during 1.5.2006 till 31.3.2007 and which have already been endorsed with transferability, shall be entitled for revalidation for a further period of six months, even if the original import validity of 24 months has already expired, subject to the following conditions :

(i) Application for revalidation may be submitted to the concerned Regional Authority within a period of 30 days from the date of the issuance of this Public Notice. DFIA shall be revalidated for a period of six months from the date of expiry of 24 months from the date of

issuance of the DFIA's.

ii) This facility shall not be available where misrepresentation / fraud has come to the notice of any authority.

This issues in public interest.

Sd/-
(R.S. Gujral)
Director General of Foreign Trade and
Ex-Officio Additional Secretary to the Government of India

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